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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA NO. 2192 OF 2004

MA 1841/2004

New Delhi, this the 13th day of September, 2004

Hon'ble Shri Kuldip Singh, Vice Chairman (J)
Hon'ble Shri S.A. Singh, Member (A)

Shri S.C. Verma,
S/o Shri Sita Ram Verma,
Ex. Head Clerk,
Under Area Manager,
Northern Railway,
Kanpur.

...Applicant

(By Advocate Ms. Meenu Mainee, proxy for Sh. B.S. Mainee)

VERSUS

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The General manager,
North Central Railway,
Allahabad.
3. The Chief Area Manager,
North Central Railway,
Kanpur.

....Respondents

ORDER (ORAL)

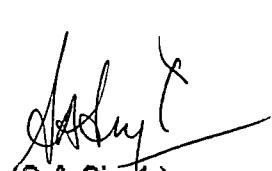
By Sh. Kuldip Singh, Vice Chairman (J)

Learned counsel for the applicant submits that a mercy appeal has been filed to the General Manager under Sub-Rule 31 in consonance with Sub-Rule 25 (iii) (Review, Memorials/Petition) under Discipline & Appeal Rules 1968 which is still pending for a quite long time. Learned counsel further submits that since the

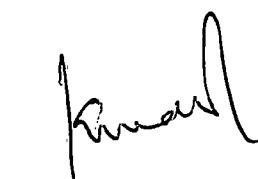
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respondents have already taken sufficient time for deciding the said appeal, they may be directed to dispose of the same within a specified period.

2. Accordingly, the respondents are directed to dispose of the said appeal within a period of two months from the date of receipt of a copy of this order. If any adverse order is passed in that event applicant will be at liberty to approach this Tribunal by filing a fresh O.A.



(S.A.Singh)
Member (A)



(Kuldip Singh)
Vice Chairman (J)

/gkk/